



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Sep/202425/7

DATED: 03/10/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Sep/202425/7 dated 03/10/2024 of Norms Committee - VI for the year 2024-25 was held on 17/10/2014 under the Chairmanship of Shri. Nitish Suri, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Kote Sandip Ravindra, Joint Director	MoFPI
3	Nand Lal, Technical Consultant	DGFT
4	Shaish Kumar, Technical Consultant	DGFT
5	D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred to 14.11.2024.	

Case No.	2 / NC/6/MEET/Sep/202425/7										
Case Status	Case Approved										
Party Name	SHAH BROTHERS										
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024										
HQ File Number	HQRNORM APPLY 00003287AM25										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm:											
<table><tr><td>Export Item</td><td>Quantity in Kg</td><td>Import Item</td><td>Quantity in Kg</td></tr><tr><td>Blended Tea</td><td>270000.00</td><td>Kenya Black Tea</td><td>135000.00</td></tr></table>				Export Item	Quantity in Kg	Import Item	Quantity in Kg	Blended Tea	270000.00	Kenya Black Tea	135000.00
Export Item	Quantity in Kg	Import Item	Quantity in Kg								
Blended Tea	270000.00	Kenya Black Tea	135000.00								
1. The grade, quality& origin of imported tea should match with the tea exported.											
2. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											
RA may take suitable consequential action accordingly.											

Case No.	3 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00003068AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	4 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00003022AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer's Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.	

Case No.	5 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	BUDGE BUDGE REFINERIES LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00003017AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	6 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	UMA CONSUMER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002870AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm attending the PH. The firm requested for the revision of the SION E-136 for export of their product containing 60% wheat and 40% millets. Based on the PH, the Committee decided to refer the case to MoFPI for further examination of the request of the firm. The case stands deferred to 14.11.2024.	

Case No.	7 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024

and Date				
HQ File Number	HQRNORM APPLY 00002740AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. During the PH the firm informed that there is no change in manufacturing process in the recent past. Based on the PH, the Committee decided to fix adhoc norms as under:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Shea Stearine	3000.0	Crude Shea Butter	6630.0
i. Import items are required to comply with all requirements of the Food Safety and Standards Act, 2006, and Rules and Regulations made there under.				
ii. The above fixation of adhoc norms is valid for the present application under para 4.06 & norms are valid for one year from the date of uploading the minutes on the DGFT website.				
iii. No Advance Authorisation should be issued on a repeat basis based on the above-mentioned adhoc norms. All Policy conditions including Value Addition etc. also to be met.				
iv. RA shall issue AA within the entitlement of the firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under the norm.				
RA may take subsequent consequential action accordingly.				

Case No.	8 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DEWAL MAA AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002615AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.11.2024.

Case No.	9 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005555AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 29.05.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 14.11.2024.

Case No.	11 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008563AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred to 14.11.2024.	

Case No.	12 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 08.07.2024 PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	13 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	ASA AGROTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00002739AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH in next meeting for better understanding and clarification of import export item and manufacturing process. The case stands deferred to 14.11.2024.	

Case No.	14 / NC/6/MEET/Sep/202425/7			
Case Status	Case Approved			
Party Name	ARBEE BIOMARINE EXTRACTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024			
HQ File Number	HQRNORM APPLY 00000965AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Refined Fish Oil	304000.0	Fish Oil (Non-edible)	376960.0
RA may take subsequent consequential action accordingly.				

Case No.	15 / NC/6/MEET/Sep/202425/7													
Case Status	Case Approved													
Party Name	BALAJI NUTS COMPANY													
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024													
HQ File Number	HQRNORM APPLY 00000979AM25													
RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs or as applied by the firm:														
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (kg)</td><td>Import Item</td><td>Quantity (kg)</td></tr><tr><td>1.</td><td>Walnut Oil</td><td>21294.0</td><td>Walnut in Shell</td><td>54600.0</td></tr></table>					S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)	1.	Walnut Oil	21294.0	Walnut in Shell	54600.0
S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)										
1.	Walnut Oil	21294.0	Walnut in Shell	54600.0										
i) No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.														
ii) Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.														
RA may take subsequent consequential action accordingly.														

Case No.	16 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved
Party Name	S.M. HERBALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002961AM25
RA File Number	NA
Licence No and Date	0510302808/19/09/2011
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , on repeat basis as per revised norms for AA No. 0510330512 dt 25.09.2012 fixed in NC/3/MEET/Jan/202223/18 dated 23/01/2023.	

S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Camptothecin (CHEMICAL) HPLC Purity NLT 98.5% (Average purity as per COA, NLT 99%)	1	Crude Camptothecin (CHEMICAL) HPLC Purity NLT 90% (Average purity as per COA, NMT 91.1%)	1.10
Note: Above revised norms are for regularization and closure purpose only. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.				
RA may take subsequent consequential action accordingly.				

Case No.	17 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00001360AM25
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020
Norms Committee Decision: NC considered the case as per agenda and noted that M/s Lubi Gel Limited was called for a PH as per their request; however, they did not attend the meeting. The Committee decided to give one more chance to the firm to represent their case. The case stands deferred to 14.11.2024.	

Case No.	18 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00002179AM25
RA File Number	05AA04005565 AM22

Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	19 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00001361AM25
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that M/s Lubi Gel Limited was called for a PH as per their request; however, they did not attend the meeting. The Committee decided to give one more chance to the firm to represent their case. The case stands deferred to 14.11.2024.	

Case No.	20 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm	

on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

"Quantities of all 5 export items seperately."

The case stands deferred to 14.11.2024.

Case No.	21 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	22 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 14.11.2024.

Case No.	23 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	24 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	25 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; i) Bill of Entries for imported items. ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc. iii) Certificate of Analysis (CoAs) of all items of import and indigenous. The case stands deferred to 14.11.2024.	

Case No.	26 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	27 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2024 followed by reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments from MoFPI. Upon deliberation the Committee decided to refer the case to MoFPI again for re-examination. The case stands deferred to 14.11.2024.	

Case No.	29 / NC/6/MEET/Sep/202425/7
----------	-----------------------------

Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments from MoFPI. Upon deliberation the Committee decided to refer the case to MoFPI again for re-examination. The case stands deferred to 14.11.2024.	

Case No.	30 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	31 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23

Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	32 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	33 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.11.2024.

Case No.	34 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	
1. Process flow chart showing various stages of processing with justification of wastage claimed.	
2. Recipe cum Mass Balance sheet showing the Bills of material (both imported and indigenous over processing)	
3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc.	
The case stands deferred to 14.11.2024.	

Case No.	35 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.11.2024.

Case No.	36 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	37 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted the comments from MoFPI. Based on the same, the Committee decided to transfer the case to Tech 2.	

The case stands deferred to 14.11.2024.

Case No.	38 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	39 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	KOELEMAN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001160AM24
RA File Number	07AX04000243 AM24
Licence No and Date	0711007674/29/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.02.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001507AM24
RA File Number	08AX04000408 AM24
Licence No and Date	0811008393/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.12.2023 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001508AM24
RA File Number	08AX04000407 AM24
Licence No and Date	0811008394/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.12.2023 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	42 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	43 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001913AM24
RA File Number	08AX04000469 AM24
Licence No and Date	0811008446/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.12.2023 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	44 / NC/6/MEET/Sep/202425/7			
Case Status	Case Approved			
Party Name	ASIAN FOOD INDUSTRIES			
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024			
HQ File Number	HQRNORM APPLY 00003123AM24			
RA File Number	34AX04000231 AM24			
Licence No and Date	3411003844/30/06/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Fennel Seeds Crushed, Ground or Powder	135.0	Fennel Seeds (Whole)	135.0
i) The grade, quality & origin of imported seeds should match with the seeds exported.				
ii) All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.				
RA may take suitable consequential action accordingly.				

Case No.	45 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	GOPILAL BHANWARLAL & SONS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004457AM24
RA File Number	08AX04000709 AM24
Licence No and Date	0811008776/17/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 18.12.2023 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The	

Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	46 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	47 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

--

Case No.	48 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005006AM24
RA File Number	07AX04000736 AM24
Licence No and Date	0711008951/11/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	49 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	50 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	51 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	52 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred

Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005385AM24
RA File Number	08AX04001056 AM24
Licence No and Date	0811009253/01/09/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	53 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00005639AM24
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	54 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Process flow chart showing various stages of processing with justification of wastage claimed.
2. Recipe cum Mass Balance sheet showing the Bills of material (both imported and indigenous over processing)
3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc.

The case stands deferred to 14.11.2024.

Case No.	55 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 14.11.2024.	

Case No.	56 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001563AM25
RA File Number	NA
Licence No and Date	0311027932/16/10/2023
Norms Committee Decision:	

NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case.

The case stands deferred to 14.11.2024.

Case No.	57 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001978AM25
RA File Number	NA
Licence No and Date	0311027933/16/10/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	58 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006312AM24
RA File Number	08AX04001307 AM24
Licence No and Date	0811009682/17/10/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	59 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006398AM24
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the earlier reply furnished by the firm was not relevant to this case. Therefore, the Committee decided to again seek the following information from the firm; 1. The item to be imported – whether it is Caraway or Fennel. 2. The difference between import and export items. The case stands deferred to 14.11.2024.	

Case No.	60 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006417AM24
RA File Number	08AX04001402 AM24
Licence No and Date	0811009733/23/10/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	61 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	62 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006921AM24
RA File Number	NA
Licence No and Date	0711009573/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.01.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly	

Case No.	63 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	64 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006539AM24
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.01.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	65 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	SHREENATHJI AGRI EXPORT LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006641AM24

RA File Number	24AX04000142 AM24
Licence No and Date	2411002927/06/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.02.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	66 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006828AM24
RA File Number	04AX04000715 AM24
Licence No and Date	0411006388/13/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	67 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006870AM24
RA File Number	08AX04001567 AM24

Licence No and Date	0811009969/16/11/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	68 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006915AM24
RA File Number	08AX04001573 AM24
Licence No and Date	0811009993/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	69 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 14.11.2024.

Case No.	70 / NC/6/MEET/Sep/202425/7										
Case Status	Case Approved										
Party Name	SAMAIRA INTERNATIONAL										
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024										
HQ File Number	HQRNORM APPLY 00006984AM24										
RA File Number	05AX04002131 AM24										
Licence No and Date	0511022207/22/11/2023										
Norms Committee Decision:											
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs or as applied by the firm, whichever is less:											
<table><tr><td>S.No</td><td>Export Item</td><td>Quantity (kgs)</td><td>Import Item</td><td>Quantity (kgs)</td></tr><tr><td>1.</td><td>Black Pepper Powder</td><td>22500.0</td><td>Black Pepper (Light)</td><td>22613.0</td></tr></table>		S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)	1.	Black Pepper Powder	22500.0	Black Pepper (Light)	22613.0
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)							
1.	Black Pepper Powder	22500.0	Black Pepper (Light)	22613.0							
RA may take subsequent consequential action accordingly.											

Case No.	71 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	CRIUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007120AM24
RA File Number	30AX04000382 AM24
Licence No and Date	3011004479/30/11/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 13.02.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The	

Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	72 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007397AM24
RA File Number	08AX04001699 AM24
Licence No and Date	0811010258/14/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 08.02.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	73 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007598AM24
RA File Number	08AX04001771 AM24
Licence No and Date	0811010359/27/12/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case.	

The case stands deferred to 14.11.2024.

Case No.	74 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	75 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007809AM24
RA File Number	08AX04001855 AM24
Licence No and Date	0811010454/08/01/2024
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	76 / NC/6/MEET/Sep/202425/7
Case Status	Case Rejected
Party Name	RAJKAMAL OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007811AM24
RA File Number	05AX04001832 AM24
Licence No and Date	0511021318/08/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	77 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	78 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008072AM24
RA File Number	26AX04000074 AM24
Licence No and Date	2611001290/19/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	79 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	KANAIYA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008193AM24
RA File Number	08AX04001937 AM24
Licence No and Date	0811010603/29/01/2024
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	80 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008203AM24

RA File Number	24AX04000427 AM24
Licence No and Date	2411003223/30/01/2024
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	81 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008246AM24
RA File Number	08AX04001944 AM24
Licence No and Date	0811010624/31/01/2024
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred to 14.11.2024.	

Case No.	82 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008705AM24
RA File Number	05AX04003721 AM24
Licence No and Date	0511024103/22/02/2024
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the	

firm, whichever is less:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	MIXED SEASONING POWDER: BBQ SAUCE MIX SEASONING	10200.0	DISTILLED VINEGAR POWDER	2255.0
2.	MIXED SEASONING POWDER: BAYOU HOT SAUCE SEASONING	7380.0	AGED CAYENNE PEPPER SEASONING POWDER	3403.0
			DISTILLED VINEGAR POWDER	167.0
3.	MIXED SEASONING POWDER: RANCH SAUCE MIX SEASONING	7000.0	YEAST EXTRACT POWDER	198.0
			DISTILLED VINEGAR POWDER	1282.0

RA may take subsequent consequential action accordingly.

Case No.	83 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.11.2024.

Case No.	84 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008889AM24
RA File Number	13AX04000345 AM24
Licence No and Date	1311002603/04/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	85 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00008986AM24
RA File Number	05AX04003749 AM24
Licence No and Date	0511024416/08/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	86 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	87 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00009174AM24
RA File Number	05AX04003953 AM24
Licence No and Date	0511024548/18/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 29.05.2024 followed by multiple reminders to furnish reply. The reply of the firm is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 14.11.2024.	

Case No.	88 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024

HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	89 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000116AM25
RA File Number	05AX04004143 AM24
Licence No and Date	0511024884/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 14.11.2024.	

Case No.	90 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000114AM25
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.

Case No.	91 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000148AM25
RA File Number	08AX04002346 AM24
Licence No and Date	0811011240/08/04/2024

Norms Committee Decision:

NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case.

The case stands deferred to 14.11.2024.

Case No.	92 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000304AM25
RA File Number	07AX04000022 AM25
Licence No and Date	0711011095/18/04/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 14.11.2024.

Case No.	93 / NC/6/MEET/Sep/202425/7			
Case Status	Case Approved			
Party Name	MANIPAL NATURAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024			
HQ File Number	HQRNORM APPLY 00000493AM25			
RA File Number	07AX04000113 AM25			
Licence No and Date	0711011196/30/04/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Milk Thistle Extract (content of silymarin on dry basis NLT 51.6%)	1.00	Milk Thistle (content of silymarin by HPLC NMT 50.16%)	1.00
RA may take subsequent consequential action accordingly.				

Case No.	94 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00000558AM25
RA File Number	03AX04000110 AM25
Licence No and Date	0311033606/06/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 0.11.2024.	

Case No.	95 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	DANI PROCESSING FOODS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001237AM25
RA File Number	24AX04000098 AM25
Licence No and Date	2411003615/11/06/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm through VC. Upon hearing the representation of the firm, the Committee decided to seek following information from the firm: 1. Pictures of plant and machinery. 2. COA of import item from foreign supplier. 3. COA of export item. The case stands deferred to 14.11.2024.	

Case No.	96 / NC/6/MEET/Sep/202425/7
Case Status	Case Deferred
Party Name	OPTIKS MECHATRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001663AM25
RA File Number	05AX04000913 AM25
Licence No and Date	0511026388/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Complete technical specification of export and its end use. 2. Complete technical specification of import.	

3. Manufacturing process in detail.

The case stands deferred to 14.11.2024.

Case No.	97 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved
Party Name	KUMASS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00001751AM25
RA File Number	05AX04001062 AM25
Licence No and Date	0511026494/05/07/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

S.No	Export Item	Quantity	Import Item	Quantity
1.	Various type of lamps made of Brass/ Alum/Iron/ Steel/Glass/Wood with fitted imported WIRE (3 MTR PER PCS)	38400.0	Wire Roll	Wire Roll of relevant thickness and specification - 1.01 meter/meter content in export
2.	Various type of lamps made of Brass/ Alum/Iron/ Steel/Glass/Wood with fitted imported WIRE (3 MTR PER PCS)	4800.0	Wire Roll	

i) The make and specification of the wire imported must match with the wire used in the export product and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	98 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved

Party Name	INDIAN ARTWARE																									
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024																									
HQ File Number	HQRNORM APPLY 00001996AM25																									
RA File Number	13AX04000122 AM25																									
Licence No and Date	1311003164/18/07/2024																									
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech NL, allowing the following inputs; <table border="1"> <thead> <tr> <th>S.No</th> <th>Export Item</th> <th>Quantity</th> <th>Import Item</th> <th>Quantity (NOS)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Marble Top Wooden Console Table with USB Sockets</td> <td>3773.0 PCS</td> <td>USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)</td> <td rowspan="4">Net to Net</td> </tr> <tr> <td>2.</td> <td>Iron Top Wooden C Table with USB Sockets</td> <td>1714.0 NOS</td> <td>USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)</td> </tr> <tr> <td>3.</td> <td>Wooden Console Table with USB Sockets</td> <td>3773.0 NOS</td> <td>USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)</td> </tr> <tr> <td>4.</td> <td>Wooden Bed Side with USB Sockets</td> <td>533.0 NOS</td> <td>USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)</td> </tr> </tbody> </table> i) The make and specification of the USB and Socket with wire imported must match with the USB and Socket with wire used in the export product and the same may be specified in the export/import documentation. RA may take subsequent consequential action accordingly.					S.No	Export Item	Quantity	Import Item	Quantity (NOS)	1.	Marble Top Wooden Console Table with USB Sockets	3773.0 PCS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)	Net to Net	2.	Iron Top Wooden C Table with USB Sockets	1714.0 NOS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)	3.	Wooden Console Table with USB Sockets	3773.0 NOS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)	4.	Wooden Bed Side with USB Sockets	533.0 NOS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)
S.No	Export Item	Quantity	Import Item	Quantity (NOS)																						
1.	Marble Top Wooden Console Table with USB Sockets	3773.0 PCS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)	Net to Net																						
2.	Iron Top Wooden C Table with USB Sockets	1714.0 NOS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)																							
3.	Wooden Console Table with USB Sockets	3773.0 NOS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)																							
4.	Wooden Bed Side with USB Sockets	533.0 NOS	USB TYPE C + TYPE A Socket with 4 FT flat wire (UL Certification)																							

Case No.	99 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002145AM25
RA File Number	05AX04001319 AM25
Licence No and	0511026860/25/07/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1, allowing the case with only 1% wastage. RA may take subsequent consequential action accordingly.	

Case No.	100 / NC/6/MEET/Sep/202425/7
Case Status	Case Approved
Party Name	INDIAN ARTWARE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202425/ 7 and 03/10/2024
HQ File Number	HQRNORM APPLY 00002157AM25
RA File Number	13AX04000132 AM25
Licence No and Date	1311003191/26/07/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech NL**, allowing the following inputs;

S.No	Export Item	Quantity	Import Item	Quantity (PCS)
1.	Iron, wodden and marble furniture items	4958.0 PCS	USB TYPE C+ TYPE A socket with 4 ft flat wire	Net to Net
2.	Iron, wodden and marble furniture items	4958.0 NOS	USB TYPE C+ TYPE A socket with 4 ft flat wire	

i) The make and specification of the USB and Socket with wire imported must match with the USB and Socket with wire used in the export product and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

MINUTES OF MANUAL AGENDA M.NO 07 DATED 17.10.2024

Case No. M-009	Party Name: Revision of SION E-125 for export items Shea Stearine against import of Crude Shea Butter	MeetNo/Date: NC/6/MEET/Sep/202425/07 Date: 17.10.2024	Status:
HQ File: HQRNORMREVIW00003853AM23	RLA File:	Lic. No/Ecom No:	
Subject: Revision of SION E-125 for export items Shea Stearine against import of Crude Shea Butter			
Decision: Vide PN No. 07/2024 dated 29.05.2024 SION E-125 was modified for export of “Shea Stearine” against import of “Shea nuts”. After this, applications in ANF 4B were also received from firms to allow the export of “Shea Stearine” against the import of “Shea butter” in SION E-125. Data received from the major exporters of Shea Stearine regarding production/ consumption, wastage and by-products generated at each stage of the manufacturing process were forwarded to MoFPI for technical comments and consideration. MoFPI vide its OM No. E-14011/17/2019-ED dated 01.10.2024 has furnished their comments and requested to modify SION E-125 after deducting the DTA sale value of the by-products and to review these IO norms in every 3-5 years. Based on the requests of the firms to explain their production process, a PH was also held on 17.10.2024. M/s Manorama Industries and M/s 3F Industries, who are the two major exporters of this item attended the PH and explained their manufacturing process and wastages at various states of manufacturing. Both firms also informed that there has been no change in their			

manufacturing process in the recent past.

Based on the above inputs and after deliberations, the committee agreed to recommend DGFT for reinstatement of the suspended SION E-125 for export of Shea Stearine against the import of Shea Butter as under:

SION No.	Export Product	Quantity (MT)	Import Product	Quantity (MT)
SION E-125	Shea Stearine	1.00 MT	1. Shea Butter	2.21 MT
			2. Activated Bleaching Earth	0.048 MT
			3. Acetone	0.039 MT

Further, on the advice of MoFPI, the SION may be notified till 31.03.2027 after which it will need to be reviewed again based on the international price of inputs i.e. Shea Butter and by-products realizations.